

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA No. 273/2011

This the 15th day of July, 2011

**Hon'ble Shri Justice K.S. Rathore, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

Om Narain Sharma, S/o Late Shri S.N. Sharma, aged about 63 yrs. r/o 1740, Chella house, jat ka kua Rasta-II cross, Chandpoole Bajar, Jaipur, presently as Chief Technical Supervisor O/o P.G.M TD Jaipur-10

...Applicant

(By Advocate: Shri P.N. Jatti )

- VERSUS -

1. Union of India through the Secretary to the Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chairman, Bharat Sanchar Nigam Ltd., Sanchar Bhawan-new Delhi.
3. Chief General Manager, Bharat Sanchar Nigam Ltd. , Rajasthan Circle, Jaipur-8
4. Principal General Manager, BSNL, Jaipur Telecom District Jaipur-10

.....Respondents

**ORDER (ORAL)**

The applicant has preferred this OA claiming for the following relief(s):-

- 8.1 That by a suitable writ/order or the directions the impugned order of wrong fixation of the pay and changing of increment dated from February of every year to August of every year dated 23.6.2010 and further order of department of Telecom of wrong fixation and of changing the date of increment from February to August of every year be quashed and set aside.
- 8.2 That the date of increment of the applicant be kept as February of every year which remained upto the superannuation of the applicant upto 31.5.2008
- 8.3 That the new fixation as per 6<sup>th</sup> pay commission by BSNL be done on 1.1.2007 with increment date of the applicant as 1.2.2007, as no notice for changing the date of increment has been served to the applicant, to change the date of increment of the applicant is the violation of Natural justice, therefore, increment date be kept as 1<sup>st</sup> February of every year not August of every year.



- 8.4 The sum of Rs. 16,000/- with justified interest be refunded to the applicant which has been deducted from the retiral benefits of the applicant arbitrarily.
- 8.5 Any other relief which the Hon'ble Bench deems fit.

2. With regard to the relief clamed, the applicant has already represented to the Principal General Manager, Telecom District, Jaipur-10 (respondent No.4) vide Annexure A-1 dated 31.5.2011, and the same is pending consideration.

3. We deem it proper to direct the respondents to decide the representation dated 31.5.2011 and pass an appropriate order on the same within two months from the date of receipt of a copy of this order.

With these observations, the present OA stands disposed of.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*K. S. Rathore*  
**(Justice K.S.Rathore)**  
**Member (Judicial)**

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